

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.07.2013

OA No.502/2013 with MA 235/2013

Mr. Pradeep Asthana, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 06.01.2012 (Annexure A/1) by which he was refused to grant the benefits of 3rd ACP. The applicant has also filed a representation dated 31.10.2012 (Annexure A/2) in this regard but the same is pending for consideration.

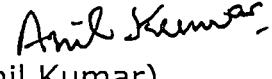
Having heard the learned counsel for the applicant and upon perusal of the documents on record, we deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 31.10.2012 (Annexure A/2) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of four months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

In view of the order passed in OA, the MA for condonation is also disposed of accordingly.


(S.K. Kaushik)
Member (J)


(Anil Kumar)
Member (A)

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